12.95 hrs.

# RE. PERSONAL EXPLANATION BY MINISTER

SHRI JYOTIRMOY BOSU (Diamond Harbour): Sir, I have written to you I want to find out from your good self whether the direction as written under 115 C on personal explanation has been made dormant or reversed, Sir I find that it is the third occasion when you were good enough in your wisdom to allow a Minister to offer personal explanation without giving it in writing to you as per rules Without giving it in writing he has spoken and it is objectionable. During the No-confidence Motion the same Minister, Mr I., N Mishra, and Shri D. P. Dhar got on their feet Without sending anything in writing and without getting your approval they were allowed to make personal statements Yesterday from the debates I read that you had been insisting that he should give it in writing but I am told after the Prime Minister intervened you had reversed your decision and you gave permission.

AN HOM. MEMBER. No no

SHRI BHAGWAT JHA AZAD (Bhagalpur): It is not that way

SHRI JYOTIRMOY BOSU Direction 115C is very clear. It says:

No Member shall be permitted to make a statement by way of personal explanation under rule 357 unless a copy thereof has been summitted in writing by the member to the Speaker sufficiently in advance and the Speaker has approved it Words pharses and expressions which are not in the statement approved by the Speaker, if spoken, shall not form part of the proceedings of the House

On the basis of this, what he has done is a violation of the rule. This is not the first time, this is the third time when the Minister was permitted to make a statement. I have to go through the drill in the lengthiest form and be subjected to additions and subtractions and then only I am allowed Why this ununiformity in treatment. Sir' Why this benefit only to the Government people and the Minister Sir' How can we have confidence in the Chair it this sort of thing continues? Please tell us one instance where you have allowed the same facility to us. You allowed Mr. Inder Gujral to make such a statement. This is very bad, this will ruin Parliamentary Democracy, Sir

श्री मध्य लिमये (बांका) : श्रध्यक्ष महोदय, मरा इस के बारे मे व्यवस्था का प्रश्न था, श्राप के कहने पर मैं बैठ गया। 357 में मैंने व्यवस्था का प्रश्न उठाना चाहा था और मैं ने श्राप का ध्यान 357 की श्रोर दिलाया था। उस में यह कहा गया है स्पाटीकरण के बारे में कि

No debatable point shall be raised and no debate shall arise

इन्होने डिबेटेबल प्वाइट कल उठा दिया और भायरेक्शन के भन्मार जो भाष को कल दिखाना चाहता था, मैं ने कहा भी था कि लिखित बयान भाना चाहिए था भापने पहले कहा था कि भभी मत दीजिए लेकिन प्रधान मन्त्री खर्ड, हो गई भौर भाप ने भपना निणंय बदल दिया। भाप मे हम थोडा गा भी कहत है तो भाप कहते हैं कि कोई नियम कोई क्षानन होना चाहिए। लेकिन क्या प्रधान मन्त्री के लिए कोई कानून नहीं है ' लीजा नाराएण मिश्र के लिए कोई कानून नहीं है ' भ्राप की गरिमा के लिए यह भ्रान्छ नहीं हुआ। यह सब लोगों ने देखा। (व्यवधान)

MR SPEAKER I am very well aware of this rule. He is replying as a Member of the Council of Ministers It is not a question of personal explanation. You make allegations

(Mr. Speaker.)

against him. He can reply there and then. He should make the position clear then and there. I do not take it in this light that it is a personal explanation.

श्री मधु लिमये: ग्राप मुझे ग्रपनी वात पूरी करने दीजिए।

ग्राप ने ग्रपना निर्णय बदला। यह पूरे सदन ने देखा ग्रांर ग्रखवार वाला ने देखा भौर यह सदन की ग्रोर ग्राप की गरिमा के लिए ग्रच्छा नहीं हग्रा।

MR. SPEAKER: He is sitting on the Government benches and he is replying on behalf of the Government. This was not a question of the Minister's personal explanation. When my attention was invited, I was under the impression that his reply was on behalf of the Government. I allowed that. There is no question of any personal explanation.

SHRI P. G. MAVALANKAR (Ahmedabad): Sir, the Minister did say that it was by way of personal explanation and not on behalf of Government.

MR. SPEAKER: You made an allegation against a member of the Council of Ministers.

I told you the other day that in such cases this should be clarified before the Rules Committee. But, when he is a member of the Council of Ministers and when you are attacking the Government, he has got the right to reply to it. So, there is no question of personal explanation.

श्री मधु लिमये: लेकिन जो नियम था, उस का उल्लंघन क्यों हुआ। क्या एल० एन० मिश्र सुपर स्पीकर हो गये हैं, हम इस पीजिशान को बरदायत नहीं कर सकते हैं। MR. SPEAKER: I do not agree with you. He is allowed to reply.

SHRI SHYAMNANDAN MISHRA (Begusarai): I rise on a point order. We want to know what is the status of Rule 357 with regard to the Minister. This requires a clear pronouncement from the Chair as to whether rule 357 stands in relation to the Ministers or not. Secondly I am coming to what the Minister himself has said. He said that he was making a statement on the basis of rule 557personal explanation. The words are there May I now recall to your mind so that you may give a consolidated reply that, during the no-confidence motion, an unusual practice had teen adopted that even after the reply by the mover of the no-confidence motion, the Ministers were allowed to make a statement-personal explanation This can never be permitted to be done.

The mover replied back to the points that had been made by them. Two hon, Minister had been allowed to make personnal explanations when the mover by then had already concluded his observations. At that time they claimed their privilege on the basis of personal explanations but they did not submit to you any written statement earlier.

SHRI H. N. MUKHERJEE (Calcutta-North-East): Sir, I am very unhappy...

MR. SPEAKER: Just a minute.

SHRI BHAGWAT JHA AZAD: You will all agree that Rule 357 applies to everybody be he a minister or a member. The question here is: does it mean to say that in a debate when any member either on this side or that side is being attacked by a Member of the Opposition and vice-versa we all should silently hear? Yesterday, you definitely said—it is on record—that if he makes a personal statement, under Rule 357 be has to give it in writing. But, when he said that on

the spot, you allowed him. What the hon Members say now would only set wrong precedents for the future that in a debate when a certain charge is being levelled against a Member, he would hear silently all the time. What is the next stage? I want a further explanation to Rule 357? This is a wrong interpretation of Rule 357.

PROF. MADHU DANDAVATE (Rajapur) If you will check up the records of yesterday's proceeding, you will know it.

MR SPEAKER I have called Mr Mukeriee What do you want to say? I am very clear of what I said

PROF MADIIU DANDAVATE Sir, I am only requesting you to see the proceedings. The Minister categorical ly said that he wanted to make a personal explanation. It is on record. You then said that, according to rules, the personal explanation should be in the form of a statement that should be given to you early.

MR SPEAKER He has got the right to reply.

PROF MADIIU DANDAVATE
That is never permitted under the
rules

MR SPEAKER I do not agree with you

SHRI H N MUKERJEE Sir shall be very brief I am very unhappy, for whatever reasons things are said in the House which suggest any kind of lack of confidence in the Chair because that kind of expression is a serious thing which requires a substantive Resolution, and any kind of difference as far as the Speaker 15 concerned should better be agitated elsewhere But on this occasion I feel, yesterday's events did cause certain confusion. You had first expressed your preference for a written communication, but you decided later on, if the Minister was making an extempore statement you would not stand in the way. The earlier instance quoted by Shri Mishra is a little more intriguing if it happens that after the reply of the mover of the motion of no-confidence the Minister was permitted without earlier notice to make a statement of a personal character. Whatever the quality and the desirability of the statement it was procedurally wrong In view of these things having come to light I would not like any objectionable observations to be made about the Chair in the House I would desire that you call a meeting of the leading Members of the House so that you can discuss this matter

MR SPEAKER In the case of No-Confidence Motion the last reply that the Mover gives is in relation to the facts that ause in the debate, but the Mover of the No-Confidence Motion while exercising his right to reply introduced many new things which were not mentioned earlier but which he mentioned in his last speech and to which the Minister had no opportunity to have any notice of and on the basis of this conscientitious consideration, I think, it is much proper that the Member should confine himself to the facts that arise in the debate. If he introduces new things or new allegations of which the Minister was not given a chance earlier it is much proper the Minister should reply there and there on the spot

As regards the present case, yesterday when the Prime Minister said it is not a personal explanation but is a reply on behalf of the Government I agreed to that When you make a definite allegation against the Minister and he is sitting there on the spot should I say 'no' to him and ask him to come some other day?

After this observation of mine, I am not allowing anything I have made the position clear. This is how I think

SHRI JYOTIRMOY BOSU. This is a democratic institution. Is it a

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## (SHRI JOTIRMOY BOSU)

Moghul darbar? What does the debate say? Yesterday's debate says:

"SHRI L. N. MISHRA: Sir, I want to give a personal explanation.. (Interruptions)

SHRI MADHU LIMAYE: Have you read and approved it, Sir?

**बाध्यक्ष महोदय:** ग्राप मुझे लिखकर भंज दीजिए क्योंकि प्रोसीजर यह है कि

I must get a copy of that."

MR. SPEAKER: I had made the position very clear. He was replying on behalf of Government.

Whatever I may have said, on reconsideration, when the Prime Minister got up, I was of the view that it was not a question of having to give anything in writing because he was giving a reply to the allegations on the spot.

SHRI JYOTIRMOY BOSU: You had made the observation yourself Sir. I feel sorry for you.

MR. SPEAKER: No, he need not feel sorry for me. Let him look after himself.

SHRI JYOTIRMOY BOSU: The debate says:

**सध्यक्ष महोदय:** स्नाप मुझे लिखकार भेज दीजिए क्योंकि प्रोमीजर यह है कि

I must get a copy of that."

That comes from your mouth. Then the Prime Minister got up....

MR. SPEAKER: I a sorry. I am not allowing him. I made it very clear.

सी हुक्स कन्द कछवाय (मुरेना): श्रध्यक्ष महोदय घेरा व्यवस्था का प्रक्त है! श्राप मझे मृन लीजिए। श्रापने वाकी लोगों को मृना है, मुझे क्यों नही मुनते हैं। (स्यक्बान) श्राप मन्त्रियों की रक्षा मत कीजिए। MR. SPEAKER: There is no protection at all. When it was said that it was a personal explanation. I said that he might give a copy. But the Prime Minister said that it was on behalf of Government and he was replying on behalf of Government, so, I allowed it.

When I said that he might give the copy, I thought he was making a personal explanation; but later on I found that he was speaking on behalf of Government and replying to the allegations, and I said that on the spot he could do it.

Let not the hon. Member put his own meaning into it. I had called him and he had every right to do it, and say that it was not in that shape but in this shape.

SHRI JYOTIRMOY BOSU: The debate says very clearly:

"Shri L. N. Mishra: Sir, I want to give a personal explanation."

Now, you want to convert it to suit your convenience, and say that it was Government's reply. What distortion of truth.

MR SPEAKER: If anybody wants to refute the allegations, whether in the form of personal explanation or otherwise, in my opinion, that is the very procedure to be adopted.

SHRI SHYAMNANDAN MISHRA. You are changing the rule....

MR SPEAKER: That rule does not apply when Government want to give a reply.

I have given my view. This is my vew. There can be no points of order now.

Whatever it is I have done it and I have done it conscientiously. If an hon. Member makes allegations, the hon. Minister has got the right to refute them there and then.

Re. Personal

Expin. by Min.

SHRI SHYAMNANDAN MISHRA: We have also tried to bring up many things but you are always pleased to tell us 'Please tell me the rule under which you are wanting to bring up the matter'.

(Interruptions)

MR. SPEAKER: Mr. Limaye, have made the position, as I see it.

जी मैं ने समझा बता दिया. श्राप एक्सेप्ट करें या न करें।

भी मधु लिमये : इसमें रास्ता निकल सकता है। पर्समल एक्सप्लेमेशन बहुत ही सैकेड प्रोसीजर है उसका दुरुपयीग न कीजिए। (ध्यवचान) मैं जवाब का विरोध नहीं कर रहा ह लेकिन घारोगों का जवाब घीर पर्सनस एंक्सप्लेनेशन में फर्क करना चाहिए।

SHRI SHYAMNANDAN MISHRA: Let there be no French rule with regard to our rules of procedure.

MR. SPEAKER: Mr. **Jyotirmoy** Bosu I have heard you. I am not allowing you.

भी क्यांतिनंध वसु : हमारे दिल में बहुत वृक्ष है, वेयर हर बक्त डबल स्टेंडर्ड करती है।

The chair should express regret over this issue.

MR. SPEAKER: I would request you to please sit down. Now, Shri Dikshit.

SHRI P. G. MAVALANKAR: a point of order.

MR. SPEAKER: No. I am not lowing you. I have disposed of this. Shri Dikshit.

THE MINISTER OF HOME PAIRS (SHRI UMA SHANKAR DIK-SHIT): rose...

SHRI P. G. MAVALLANKAR: Should I have to shout to make a point of

You are perfectly right, and we accept your ruling, that whenever any 1966 LS-7

member of the House, particularly of the Opposition criticises any member of the Government at any time during the debate or makes an allegation, particularly of a serious nature, either the Minister concerned or any other Minister on behalf of the Minister whom the allegations are made is within his right to get up immediately and intervene in the debate. That is not under question at all. We accept that and your ruling is very right. But what happened yesterday was not intervention by the Railway Minister in the debate. He stood up and specifiagainst cally said 'I want to make a statement on a personal explanation'.' Then you were about to tell him 'No'. But before you tild him 'No', Shri Madhu Limaye at once got up and aked you: 'Has you examined it? Have you approved of it? He not say anything. Therefore, you said he has not done it. So you were about to tell him 'You cannot do it'. You told him, No, you give a written statement; I will see tomorrow'. Αt that point οť time, bon. Prime Minister and the Leader of the House got up and requested you-I do not know what exactly happened-that he must be allowed to speak and he spoke. Even then I agree with you that the Minister has got a right to speak if the Prime Minister wants him to speak on behalf of Government. There, I agree. But, even after the intervention by the Prime Minister, the Minister got up again and said 'I am on a personal explanation' and you permitted him. That is what we object to. Our objection is this. Personal explanation is a sacred device which cannot be abused by any Member of the House, much less by Minister, and he cannot take the Chair for granted.

SHRI C. M. STEPHEN (Muvettupuzha): Sir, my position is, even for personal explanation, whenever an allegation is made any Member of the House including a Minister has got the right to get up and say T repudiate it (Shri C. M. Stephen)

and I would like to give a personal explanation. This is covered by rules. I quote from the Practice and Procedure of Parliament:

"Normally if a member during the course of debate makes any allegation in the House against another member or a Minister without giving advance notice thereof to the Speaker as required under the rule on the subject the member is called order. However, where any such allegations have gone on record, the Minister or the member against whom allegations have been made, is allowed, on his request, to make a personal explanation in the House with a view to clarifying the position either on the same day or later on.

"When the member is present in the House at the time the allegations are made he is normally permitted to make a statement by way of personal explanation at the end of the speech of the member who makes the allegations or, if the latter gives way, immediately after the allegations are made...

#### About the statement:

"When the member in question does not wish to make a personal explanation on the spot or if he is not present at the time in the House. he is allowed to make a statement later on. In this case the member seeking permission for personal explanation either places personally the facts before the Speaker in his Chamber or makes a written request to him enclosing a copy of the statement to be made by him by way of proposed explanation or a gist thereof. The advance copy of the statement is examined with a view to speing that it is brief and concise and does not introduce any further controversial or debatable matter."

Sir, the position, therefore is, whenever an allegation is made the member

has got the option either to make an explanation on the floor of the House or to offer to make an explanation on a subsequent day. If it is on the spot there is no question of any statement being submitted to you for scrutiny. But, if it is a latter submission, must go to your Chamber, give a statement to you to scrutinise in order to satisfy yourself that the statement does not contain any debatable matter. If the Member is present when the allegations are being made, he is permitted to make a personal explanation on the spot. This is covered by a catalogue of rulings a long list of rulings. Even on his own, not on behalf of the Government, a Member can make his personal explanation and he is perfectly in his right. Any Member has the right to demand that he be heard on personal explanation under Rule 357.

THE MINISTER OF PARLIAMEN-TARY AFFAIRS (SHRI K. RAGHU RAMAIAH): Yesterday, when House met, the House was exercised about it and they wanted to know the full facts. In fact for that purpose, the opposition wanted suspension of the question hour also. Certain allegations were made and the whole House was anxious to know in what circumstances the licences were granted or the applications made. Certain allegations were made against Mr. L. N. Mishra, who was the Minister at that time implicating him. If he had not made that explanation, we would have all gone back with a wrong impression and it is in fairness to the House that the facts are stated.

#### (Interruptions)

Let us look at the pith and substance of the matter. Let us not go into a web of rules. He has done a great service by making the personal explanation and we appreciate your having permitted him to do so.

### (Interruptions)

MR. SPEAKER: The ruling is clear. I am not allowing anyone. Now, Papers to be laid.